

The hon. Minister said that there were reciprocal facilities. The question was, what are those facilities which the Government of India get within the jurisdiction of the UK?

Shri Tyagi: The same: refuelling, landing and also navigational facilities.

Mr. Speaker: In what places?

Shri Tyagi: Our Indian Air Force planes go to the UK practically once every month. On their way, wherever there are British air strips or landing grounds, we take full advantage of them.

Mr. Speaker: Next question.

INCOME-TAX OFFICERS

*421. **Shri Gidwani:** Will the Minister of Finance be pleased to state:

(a) whether the Union Public Service Commission issued an advertisement for filling in the posts of Income-tax Officers, Class II in December, 1952;

(b) whether they started interviewing the candidates sometime in September, 1953;

(c) whether the interviews are over or are still in progress; and

(d) when the appointments will be made?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Yes, Sir.

(b) Yes, Sir. The Union Public Service Commission had to scrutinise about 8000 applications and the Selection Board appointed by them could start interviewing the candidates only from the 28th September, 1953.

(c) The interviews are still in progress.

(d) The interviews are expected to conclude by about the middle of March, 1954, and the offers of appointment will be issued as soon as the Commission have finalised the selections.

Shri M. S. Gurupadaswamy: May I know why there was such an inordinate delay in interviewing the candidates and in appointing them?

Shri M. C. Shah: It is in the hands of the Public Service Commission. They have to interview a good number of candidates out of those 8000 applicants.

TRIBAL WELFARE WORK

*422. **Shri K. P. Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Bhartiya Adimjati Seva Sangh has requested help from the Government of India for carrying on its work amongst the tribal people;

(b) whether the Sangh has submitted any scheme to cover the amount of help so requested;

(c) whether Government have considered the same; and

(d) if so, the decision taken thereon?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). Yes.

(c) and (d). All the schemes, costing Rs. 50,000/- submitted by the Sangh, have been approved by Government. A sum of Rs. 27,000/- has already been paid and the balance will be paid at the close of the year on the receipt of detailed accounts.

Shri K. P. Sinha: May I know whether this Sangh receives an annual grant from the Centre, and if so, to what extent?

Shri Datar: There is no question of their receiving an annual grant. They are concerned with the grant for the present year.

Shri Thimmaiah: Whenever the Central Government makes a grant for the uplift of the Scheduled Castes and Scheduled Tribes, to the State Governments, may I know whether the State Governments are required to submit any report of the work in respect of which the money is granted?

Shri Datar: The State Governments always submit reports in respect of what they do and what they spend so far as the uplift of these communities is concerned.

Mr. Speaker: In respect of the grant which the Government give?

Shri Datar: They do submit reports as to how the amount has been spent.

Shri Nanadas: May I know whether the members of this Sangh are paid any allowances, and if so, at what rates?

Shri Datar: The Government of India do not accept any responsibility for giving allowances. So far as we are aware, no allowances are paid to the members.

INDUSTRIAL FINANCE CORPORATION

*424. **Shri S. C. Samanta:** Will the Minister of Finance be pleased to state:

(a) how many long term loans were granted to industrial concerns by the Industrial Finance Corporation of India in 1952-53 and 1953-54 respectively; and

(b) how many of these concerns are located in places where normal banking facilities are inadequate?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The Industrial Finance Corporation sanctioned 14 loans during the period from 1st July, 1952 to 30th June, 1953 and 16 loans for the half-year ended the 31st December, 1953.

(b) All these thirty borrowing companies have their registered offices in places where normal banking facilities are available.

Shri S. C. Samanta: May I know how many industrial concerns were refused loans in those two years, and whether the Government have found out the number of cases of refusals to concerns where there are no normal banking facilities?

Shri A. C. Guha: For the first part of the question I would like to have notice. I could not follow the second part of the question.

Shri S. C. Samanta: I wanted to know whether any concerns were refused loans which had no banking facilities in their areas.

Shri A. C. Guha: I think the hon. Member has in his mind some wording in the preamble of the Act which says particularly in "instances where normal banking accommodation is inadequate." That does not mean that the area in which the concern is located has no banking facilities. It only means that a particular concern may not get the required accommodation from banks. There is hardly any concern worth having credit from the Industrial Finance Corporation which is located in an area where banking facilities are not available.

Shri Raghuramiah: May I know whether loans are granted to any companies whose directors or shareholders are directors of the Finance Corporation?

Shri A. C. Guha: According to the Act there is no ban on this, but the hon. Member may know that in the recent Resolution we have put certain restrictions on such concerns getting any accommodation from this Corporation. The hon. Member may please refer to the Resolution which was placed before this House during the last session.

Shri S. C. Samanta: May I know whether any concession in the interest charged was given to any of these concerns?

Shri A. C. Guha: For that also I would like to have notice. These loans were granted only last year. So it may not be time as yet for any interest being paid.

N.C.C. (GIRLS DIVISION)

*425. **Shri D. C. Sharma:** Will the Minister of Defence be pleased to state:

(a) whether the scheme for Social Service Camps for the Girls' Division of the N.C.C. has been finalised; and

(b) if so, what are its main features?